

(3)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Issued notices to the respondents with copy of C.P. V.N.O. 1202 - date 08.12.06</p> <p>A.D. not received, Power & Reply not filed by</p>	<p>07.12.2006</p> <p>CP 37/2006 (OA No. 313/2006)</p> <p>Mr. Shiv Kumar, counsel for applicant.</p> <p>Heard the learned counsel for the applicant.</p> <p>Issue notices to the respondents returnable within a period of six weeks as to why they should not be punished for the alleged violation of the order of this Tribunal dated 24.08.2006 in OA No. 313/2006. In the meanwhile, the respondents may file their reply.</p> <p>Let the matter be listed on 13.02.2007. However, the personal attendance of the respondents is hereby dispensed with for the time being.</p> <p><i>J.P. Shukla</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>M.L. Chauhan</i> (M.L. CHAUHAN) MEMBER (J)</p> <p>AH</p>
<p><i>Copies given</i></p> <p>13.02.2006</p> <p>13.02.2006 (OA No. 313/2006)</p> <p>None present for applicant. Mr. Y.K. Sharma, Proxy counsel for Mr. Sanjay Pareek, Counsel for respondents.</p> <p>Learned counsel for the respondents submits that applicant has been paid full medical claim as per the order passed by this Tribunal dated 24.08.2006.</p> <p>In view of the above, the Contempt Petition is dismissed and notices issued to the respondents are hereby dropped.</p> <p><i>J.P. Shukla</i> (J.P. SHUKLA) MEMBER (A)</p>	<p><i>Kuldip Singh</i> (KULDIP SINGH) VICE CHAIRMAN</p>